

clause (f) of the said clause, not more than five Directors may be appointed from among persons having special knowledge or practical experience in respect of one or more matters which are likely to be useful for the working of the nationalised banks. There is no provision in the Scheme for appointment of any Director on the Board of a nationalised bank as a representative of Small Scale Industries.

One of the Directors appointed by the Government in January 1982, in terms of clause 3 (f) of the Scheme on the Board of Directors of Punjab National Bank was Shri K. K. Singh, Chairman and Managing Director of Rolta Computer and Industries (P) Ltd., Bombay.

Section 13(1) of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 prohibits a nationalised bank from divulging any information relating to or to the affairs of its constituents except, in accordance with law or practices and usages customary among bankers. In the circumstances the information relating to the account of Rolta Computer and Industries (P) Ltd. cannot be divulged.

Setting up of a Centre in Orissa
by E. D. I.

4464. SHRI CHINTAMANI JENA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the national level Entrepreneurship Development Institute of India (E. D. I.) Ahmedabad, will set up a centre in Orissa soon; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). Entrepreneurship Development Institute (EDI) has decided to support the efforts of Orissa State Government to set up an Entrepreneurship Development Centre in the State. The object of the proposal is to give a concentrated and coordinated major thrust to identification and development of local entrepreneurship and to create an autonomous, professional organisation with qualified, trained motivators developed by the EDI. The detailed proposal is

being worked out by the Directorate of Industries, Orissa.

Smuggling of Skins, Hides and Ivory

4465. SHRI SRIKANTA DATTA
NARASIMHARAJA WADIYAR :

Will the Minister of FINANCE be pleased to state :

(a) whether a large number of skins hides and ivory is being smuggled out of the country;

(b) the steps proposed to be taken to prevent this illegal trade;

(c) the number of cases detected and the value of goods seized in terms of Rupees in 1984-85;

(d) the steps Government propose to take to stop illegal poaching; and

(e) if no action is being taken the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Reports received by the Government indicate that snake skins, goat skins and skins of some wild animals are sensitive to smuggling. Government has however, no report about large scale outward smuggling of ivory.

(b) The drive against smugglers in general, has been intensified. The preventive and intelligence machinery of the Customs Department has been reinforced in vulnerable areas in terms of man-power and equipment. In addition, the concerned Central and State Government agencies remain vigilant and appropriate concerted anti-smuggling measures are taken. The matter is also kept under constant review for appropriate action.

(c) The number of cases detected and the value of the goods seized during the year 1984 and 1985 (upto March), as reported, are furnished below:

Year	Items	Numbers of cases	Value (in Rs.)	
1	1984	Snake skins	16	1.04 crores
	1985	Snake skins	NIL	NIL
2	1984	Skins of other wild animals	3	14,200
	1985	Skins of other wild animals	NIL	NIL
3	1984	Hides and Skins other than (1) and (2) above	35	61,875
	1985	Hides and skins other than (1) and (2) above.	2	5,52,450

(Figures are provisional)

(d) Enforcement measures have been tightened with the assistance of all concerned departments, to curb such activities. State Wild-life Organizations have intensified their vigilance against poachers. Programmes have been taken up to create public awareness and enlist support for the causes of protection of wild life. A new Centrally-sponsored programme for the control of poaching and illegal trade in wild life, having inter-state and international implications, is being introduced to supplement the efforts of the State wild-life Organizations.

(e) Does not arise.

Inspection of Mines

4466. SHRI LAKSHMAN MALLICK : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether every working mine is being inspected at least once a year by the officers of the Indian Bureau of Mines;

(b) if so, the number of iron ore, manganese, mica etc. mines inspected once a year and the details thereof, year-wise, separate figures for each ore for last three years; and

(c) the major violations noticed during these inspections and the steps taken to rectify them ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) : (a) and (b). The Officers of Indian Bureau of Mines inspect a number of mines every year in connection with the implementation of the provisions of the Minerals Conservation and Development Rules, 1958. Out of nearly 3540 reporting mines, the numbers of mines inspected for iron ore, manganese, mica etc. during past three years is given below :

Mineral	1982-83	1983-84	1984-85
1. Iron ore	175	131	152
2. Manganese ore	125	60	115
3. Mica	188	161	131
4. Others*	1197	1288	1216
Total	1685	1640	1614

* Viz. China Clay, Limestone, Fireclay, Soapstone, Silica sand, Bauxite, Quartz, Felspar etc.